

National Company Law Tribunal

Allahabad Bench

Allahabad

CP No.71(ND)/ 2016

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 17.11.2016.**

**NAME OF THE COMPANY: Seema Bajpai vs M/s Lakhnawi Handicrafts &
Creation Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 397,398 of the Companies Act,
1956**

Sl. No.	Name	Designation	Representation	Signature
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1.


2.

Order Dated 17.11.2016

**CP No. 71/ 2016, Seema Bajpai vs M/s Lakhnawi Handicrafts & Creation Pvt.
Ltd.**

The tracking from website of Indian Post by office shows notices were served on Respondent No.2 and envelope are returned as unclaimed for Respondent No. 1 and without any endorsement by Respondent no.3. We are satisfied with service of notice to Respondent No.2 on 14.10.2016. Hence Respondent No.2 is ^{set} ~~exparte~~. The petitioner is absent. The petitioner is directed to serve notices on Respondent No.1 and Respondent 3 and report the compliance on 22.12.2016.


V.S.R. AVADHANI, MEMBER-JUDICIAL


H.P. CHATURVEDI, MEMBER-JUDICIAL

Dated 17th November,2016